

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1743
ANSWERED ON:04.08.2010
CASES OF CORRUPTION/ IRREGULARITIES
Dhruvanarayana Shri R.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of cases involving irregularities/corruption have been reported recently amongst people holding high public offices/places;
- (b) if so, the details of such cases;
- (c) whether any mechanism exist to weed out corruption in high public offices/places;
- (d) if so, the details and the outcome thereof;
- (e) whether any protection is made available to the 'whistle-blowers'; and
- (f) if so, the details thereof?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : Yes, Sir. As per information provided by the CBI, 9 cases has been registered against officials of the rank of Joint Secretary and above in the last 6 months i.e. from 01.01.2010 to 30.06.2010.

(c) & (d) : The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include -

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Government to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.

(e) & (f) : The Government has issued a Resolution dated 21st April, 2004 providing for a machinery for acting on complaints from "whistle-blowers". The Central Vigilance Commission has been authorized as the Designated Agency, to receive written complaints or disclosure on any allegation of corruption or of mis-use of office by any employee of the Central Government or of any corporation established by or under any Central Act, Government companies, societies or local authorities owned or controlled by the Central Government. The Resolution provides for adequate mechanism to protect whistle blower from victimization.